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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 434 OF 1997

Monday, this the 25th day of February, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. R. ADIGE, MEMBER (A)

V. K. Chaudhary,
Superintending Engineer (Civil-II),
Civil Construction Wing,
All India Radio, 9th Floor,
Soochana Bhawan,
New Delhi - 110003.

... Applicant

(By Shri B. S. Mainee, Advocate)

versus

1. Union of India through
Secretary, Ministry of
Information and Broadcasting,
Shastri Bhawan,
New Delhi - 110001.

2. The Chief Engineer (Civil-I),
All India Radio,
P.T.I. Building,
Parliament Street,
New Delhi - 110001.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for applicant on admission.

2. According to the learned counsel for applicant, the inquiry officer exonerated the applicant from the charges framed against him. But disagreeing with the findings of the inquiry officer, the disciplinary authority proposed to impose penalty on the applicant and accordingly issued a show cause notice which was

Yours

replied to by the applicant on 25.3.1996. So far no decision has been taken by the disciplinary authority though the applicant has been facing inquiry for the last more than six years.

3. In the circumstances aforesaid, we are of the view that this O.A. may be disposed of at the stage of admission itself by directing the disciplinary authority to take a final decision in the matter within a period of three months from the date of receipt of a copy of this order, with liberty to the applicant to file appeal against any order that may be passed by the disciplinary authority and then to approach this Tribunal, if so advised.

4. Subject to the observations and directions aforesaid, this application is hereby disposed of.

[Signature]
(K. M. Agarwal)
Chairman

[Signature]
(S. R. Adige)
Member (A)

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